

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 12970/2020

(Arising out of impugned final judgment and order dated 13-09-2019 in ITA No. 831/2019 passed by the High Court Of Delhi At New Delhi)

PR. COMMISSIONER OF INCOME TAX 5

Petitioner(s)

VERSUS

LI AND FUNG (INDIA) PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.81627/2020-CONDONATION OF DELAY IN FILING and IA No.81629/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 31-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. N. Venkataraman, Ld. ASG
Mr. Tejas Patel, Adv.
Mr. Manish Pushkarna, Adv.
Mr. Shantanu Sharma, Adv.
Mr. Divyansh H Rathi, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing C/C of the impugned judgment is allowed.

Delay condoned.

Leave granted.

Tag with C.A. No. 4451/2017.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)